

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.18/MP/2018

Subject : Petition under Section 79 (1)(c) and (f) and other applicable provision of the Electricity Act, 2003 read with Regulation 32 of the Central Electricity Regulatory Commission (Grant of Connectivity, Long Term Access and Medium Term Open Access in the inter-State transmission and related matters) Regulations, 2009 against the action of the respondent in threatening to cancel the open access and encashment of bank guarantee.

Date of hearing : 22.3.2018

Coram : Shri P.K. Pujari, Chairperson
Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Adani Green Energy Limited (AGEL)

Respondent : Power Grid Corporation of India Limited (PGCIL)

Parties present : Shri Raunak Jain, Advocate, AGEL
Shri Vishvendra Tomar, Advocate, AGEL
Ms. Suparna Srivastava, Advocate, PGCIL
Ms. Jyoti Prasad, PGCIL

Record of Proceedings

Learned counsel for PGCIL requested for time to file its reply to the Petition. The request was allowed by the Commission.

2. The Commission directed PGCIL to file its reply, by 13.4.2018, with an advance copy to the Petitioner, who may file its rejoinder, if any, by 27.4.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on that account.

3. The Petition shall be listed for hearing on 10.5.2018.

By order of the Commission

**Sd/-
(T. Rout)
Chief (Law)**